CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 506/TT/2025

Subject	**:**	Petition for the determination of the transmission tariff for the 2024-29 period for the asset under "Implementation of 1 No. 400 kV line bay at 400/220 kV Bikaner-II Pooling Station for inter-connection of 1000 MW Solar Project of SJVN Limited" in the Northern Region.
Petitioner	**:**	Powergrid Bikaner Transmission System Limited (PBTSL)
Respondents	**:**	Uttar Pradesh Power Corporation Limited (UPPCL) and 16 Others

Petition No. 694/TT/2025

Subject	**:**	Petition for the determination of the transmission tariff for the 2024-29 period for the assets under "Implementation of 2 Nos. 220 kV line bays at 400/220 kV Bikaner-II Pooling Station for inter-connection of Solar Projects (ACME Solar Holdings Private Limited, Prerak Greentech Private Limited)" in the Northern Region.
Petitioner	**:**	Powergrid Bikaner Transmission System Limited (PBTSL)
Respondents	**:**	Uttar Pradesh Power Corporation Limited (UPPCL) and 17 Others

Petition No. 15/TT/2026

Subject	**:**	Petition for the determination of the transmission tariff for the 2024-29 period for **Asset-1:** 1x1500 MVA, 765/400 kV, ICT-2 along with associated bays at Fatehgarh-III Sub-station, **Asset-2:** 1x1500 MVA, 765/400 kV, ICT-3 along with associated bays at Fatehgarh-III Sub-station and **Asset-3:** 1x500 MVA, 400/220 kV ICT-6 & ICT-7 along with associated bays at Fatehgarh-III Sub-station under "Transmission System for evacuation of power from REZ in Rajasthan (20 GW) under Phase-III Part-E1" in the Northern Region.
Petitioner	**:**	Powergrid Ramgarh Transmission Limited (PRTL)
Respondents	**:**	Uttar Pradesh Power Corporation Limited (UPPCL) and 17 Others

Petition No. 273/TT/2026

Subject	**:**	Petition for the determination of the transmission tariff for the 2024-29 period for **Asset-1:** 1x1500 MVA, 765/400 kV, ICT-1 along with associated bays at Fatehgarh-III Sub-station, **Asset-2:** 330MVAr, 765kV Bus Reactor-2 along with associated bays at Fatehgarh-III Sub-station, **Asset-3:** 1x500 MVA, 400/220 kV ICT-8 along with associated bays at Fatehgarh-III Sub-station and **Asset-4:** 330 MVAr, 765 kV Bus Reactor-1 along with associated bays at Fatehgarh-III Sub-station under "Transmission System for evacuation of power from REZ in Rajasthan (20 GW) under Phase-III Part-E1" in the Northern Region.
Petitioner	**:**	Power Grid Ramgarh Transmission Limited (PRTL)
Respondents	**:**	Uttar Pradesh Power Corporation Limited (UPPCL) and 17 Others
Date of Hearing	**:**	**11.11.2026**
Coram	**:**	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	**:**	Shri Shubham Arya, Advocate, (15/TT/2026 & 273/TT/2026) Ms. Shree Dwivedi, Advocate, (15/TT/2026 & 273/TT/2026) Shri Swapnil Verma, CTUIL Shri Zafrul Hasan, PGCIL Shri Angaru Naresh Kumar, PGCIL

Record of Proceedings

These matters were heard through a virtual hearing.

2. The instant Petitions have been filed to determine the transmission tariff for the 2024-29 tariff period.

3. Learned counsel for the Petitioner and the Petitioner's representative(s) submitted that the Petitioner has furnished all the information sought by the Commission through the respective Technical Validation letters and Record of Proceedings (RoPs). The Petitioner's representatives further submitted that Central Transmission Utility of India Limited (CTUIL) has served a copy of its reply on the Petitioner through e-mail.

4. The representative for CTUIL submitted that CTUIL has served a copy of its reply on the parties by e-mail and requested opening the e-filing portal to file/upload the same. He also requested to be allowed to file/upload the Completion Certificates in Petition Nos. 15/TT/2026 and 273/TT/2026.

5. After the hearing, the Commission directed the Respondents, along with CTUIL, to file/upload their respective reply/written submissions within two (2) weeks and the Petitioner to file its rejoinder/written submission, if any, within two (2) weeks thereafter.

6. The Commission further directed the Petitioner to submit the following information, on an affidavit, with an advance copy to the Respondents, within two (2) weeks:

Petition No. 506/TT/2025

i. CTUIL and SJVNL to file/upload reply to the queries directed vide the RoP for the hearing dated 31.7.2026.

In Petition No. 694/TT/2025

i. CTUIL to file/upload reply to the queries directed vide the RoP for the hearing dated 31.7.2026.

In Petition No. 15/TT/2026

i. CTUIL to file/upload reply to the queries directed vide the RoP for the hearing dated 31.7.2026.
ii. CTUIL's Completion Certificate for the transmission assets.

In Petition No. 273/TT/2026

i. CTUIL to file/upload reply to the queries directed vide the ROP for the hearing dated 31.7.2026.
ii. CTUIL's Completion Certificate for Asset-1.

7. Subject to the above, the Commission reserved these matters for orders.

By order of the Commission
Sd/-
(Kamal Kishor)
Deputy Chief (Law)